

NOTIFICATIONS UNDER MINES AND MINERALS (REGULATION AND DEVELOPMENT) ACT

THE MINISTER OF STATE IN THE MINISTRY OF STEEL, MINES AND METALS (SHRI P. C. SETHI) :
I beg :

(1) to re-lay on the Table a copy each of the following Notifications under sub-section (1) of section 28 of the Mines and Minerals (Regulation and Development) Act, 1957 :—

- (i) The Mineral Concession (Second Amendment) Rules, 1968, published in Notification No. G.S.R. 634 in Gazette of India, dated the 1st April, 1968. [Placed in Library. See No. LT-873/68].
- (ii) The Mineral Concession (Fourth Amendment) Rules, 1968, published in Notification No. G.S.R. 703 in Gazette of India, dated the 13th April, 1968.
- (iii) The Mineral Concession (Third Amendment) Rules, 1968, published in Notification No. G.S.R. 704 in Gazette of India, dated the 13th April, 1968. [Placed in Library. See No. LT-988/68].

(2) to lay on the Table a copy each of the following papers under sub-section (1) of section 619A of the Companies Act, 1956 :—

- (i) Review by the Government on the working of the National Mineral Development Corporation Limited, New Delhi for the year 1966-67 (Hindi and English versions).
- (ii) Annual Report of the National Mineral Development Corporation Limited, New Delhi for the year 1966-67 along with the Audited Accounts and the comments of the Comptroller and Auditor

General thereon (Hindi and English versions).

- (iii) Review by the Government on the working of the Manganese Ore (India) Limited Nagpur for the year 1966-67 (Hindi and English versions).
- (iv) Annual Report of the Manganese Ore (India) Limited, Nagpur for the year 1966-67 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon. (Hindi and English versions). [Placed in Library. See No. LT-1631/68].

Uttar Pradesh Weights and Measures (Enforcement) (Amendment) Rules and statement showing reasons for delay in laying.

THE DEPUTY MINISTER IN THE MINISTRY OF COMMERCE (SHRI MOHD. SHAFI QURESHI) : I beg to lay on the Table—

- (1) A copy of the Uttar Pradesh Weights and Measures (Enforcement) (Amendment) Rules, 1967, published in Notification No. WMR-A-AM-10658/XXIX-D-61(49)-67 in Uttar Pradesh Gazette, dated the 21st December, 1967, under sub-section (5) of section 43 of the Uttar Pradesh Weights and Measures (Enforcement) Act, 1959, read with clause (c)(iv) of the Proclamation dated the 15th April, 1968, issued by the President in relation to the State of Uttar Pradesh.
- (2) A statement showing reasons for delay in laying the above Notification. [Placed in Library. See No. LT-1632/68].

12.33 HRS.

DEMANDS FOR SUPPLEMENTARY GRANTS (GENERAL), 1968-69

THE DEPUTY PRIME MINISTER AND MINISTER OF FINANCE (SHRI MORARJI DESAI) : I present a statement showing Supplementary De-